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**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.229/2007
This the 02nd day of July 2007

HON'BLE MR. A.K. SINGH, MEMBER (A)
HON'BLE MR. M. KANTHAIAH, MEMBER (J)

Ather Hussain aged about 59 years S/o Late Mohmmad Idris R/O 24, Subhas Nagar, Kalyanpur, Lucknow working as Director (D), Drilling Division, Geological Survey of India, Sector 'E', Aliganj, Lucknow.

...Applicant.

By Advocate: Shri A. Moin.

Versus.

Union of India through

1. Secretary, Ministry of Mines, Shastri Bhawan, New Delhi-110001.
2. Director General, Geological Survey of India, 27, J.L. Nehru Road, Kolkatta-700016.
3. Deputy Director General, Geological Survey of India, Northern Region, Sector 'E', Aliganj, Lucknow-226024.

By Advocate: Shri Sunil Sharma.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri A. Moin, the learned counsel for the applicant and Shri Sunil Sharma, the learned counsel for respondents.

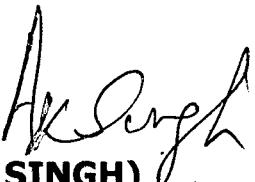
2. The applicant, who has been working as Director (D), Drilling Division, Geological Survey of India, Lucknow has filed this OA contending that he made a representation to the respondent department for revision of his pay in the scale of Rs. 14300-400-



18300 basing on Central Civil Service (Revised Pay) Rules, 1997 w.e.f 1.1.1996 and with consequential benefits and inspite of such representation, the respondents have not passed any orders and by way of this OA he is restricting his claim for disposal of pending representation by the respondent department. The learned counsel for respondents taken objections that the claim of the applicant is barred by limitation and also others objections. When the claim of the applicant is restricted only for disposal of his pending representation dt. 20.03.2007, it is not at all necessary for the Tribunal to go into the merits of the case including the objections taken by the respondents.

3. In view of the above circumstances for the fair and just disposal of the matter, the application is disposed of with a direction to the Respondent No.1 to consider the pending representation of the applicant dated 20.03.2007 covered under (Annexure-1) for his claim for revision of fixation of pay scale as per 1997 Revised Pay Rules and in accordance with the rules and regulations by passing a reasoned order within a period of three months from the date of the receipt of the certified copy of this order. However, it is provided that the applicant is at liberty to question the same, if he still aggrieved. No order as to costs.


(M. KANTHAIAH)
MEMBER (J) 2.7.07


(A.K. SINGH)
MEMBER (A)

Ak/.